

**FIR No. 47/20
U/S 33,38 Delhi Excise Act
PS Kashmere Gate
State Vs. Manoj Rai**

06.07.2020

At 03.15 P.M.

**Present : Sh.Pawan Kumar, Ld. Addl PP for the State.
None for the applicant/accused.**

**Proceedings conducted through Video
conferencing by means of Webex Meet.**

The present bail application has been taken up in
pursuance to Order No. 11746-11776/Bail Power/Gaz/2020 dated
15/06/2020(being the first link Court to the Court of Sh. Naveen Kumar
Kashyap, Ld. ASJ (Central), Tis Hazari Courts, Delhi who is stated to
be on leave today).

No reply/report to the application has been filed by
the IO concerned.

Let SHO concerned file a reply to the bail application
on the next date of hearing.

Put up on 10/07/2020.



Contd/--

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Copy of this order be uploaded on the official website immediately.



(LOVLEEN)
1st Link
PO MACT-02 (CENTRAL)
DELHI/06.07.2020 (K)

Again at 03.20 P.M

At this stage, Sh. S.P.Sharma, Ld. Counsel for the applicant/accused appeared and has been apprised of the proceedings. He requested for change of date of hearing.

Accordingly, the date is changed from 10/07/2020 to 14/07/2020 as requested by Ld. Counsel for the applicant/accused.



(LOVLEEN)
1st Link
PO MACT-02 (CENTRAL)
DELHI/06.07.2020 (K)

FIR No. 58/18
U/S 406/409/420/120B IPC
PS EOW Cell
State Vs. Chittar Singh

06.07.2020

At 03.10 P.M.

Present : Sh. Pawan Kumar, Ld. Addl PP for the State.
Sh.Hitesh Saini,Ld.Counsel for the
complainant alongwith complainant.
None for the applicant/accused.

**Proceedings conducted through Video
conferencing by means of Webex Meet.**

The present bail application has been taken up in
pursuance to Order No. 11746-11776/Bail Power/Gaz/2020 dated
15/06/2020(being the first link Court to the Court of Sh. Naveen Kumar
Kashyap, Ld. ASJ (Central), Tis Hazari Courts, Delhi who is stated to
be on leave today).

Ld.Counsel for the applicant/accused could not be
contacted telephonically despite repeated efforts. Accordingly,
matters stands adjourned.

Put up on 10/07/2020

Copy of this order be uploaded on the official website
immediately.


(LOVLEEN)

1st Link

PO. MACT - 02 (Central)

06.07.2020

**FIR No. 134/20
U/S 379/411 IPC
PS Kashmere Gate
State Vs. Joginder Pal**

**06.07.2020
At 01.05 P.M.**

**Present : Sh. Pawan Kumar, Ld. Addl PP for the State.
Sh. Harish Kumar, Ld. Counsel for the
applicant/accused.**

**Proceedings conducted through Video
conferencing by means of Cisco Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 11746-11776/Bail Power/Gaz/2020 dated 15/06/2020 (being the first link Court to the Court of Sh. Naveen Kumar Kashyap, Ld. ASJ (Central), Tis Hazari Courts, Delhi who is stated to be on leave today).

Reply has not been filed by the IO concerned. Let same be called for **07/07/2020**.

Intimation be sent to the SHO concerned through all the electronic means.

Copy of this order be uploaded on the official website immediately.

(LOVLEEN)
1st Link

**PO MACT-02 (CENTRAL)
DELHI/06.07.2020 (K)**

**FIR No. 124/20
U/S 354A, 354-D & 506 IPC
PS Pahar Ganj
State Vs. Hanu Mehra**

06.07.2020

At 12.30 P.M

**Present : Sh. Pawan Kumar, Ld. Addl PP for the State.
Sh.Kulbhushan Mehta and Sh. Aditiya
Mehta,Ld. Counsel for the applicant/accused.**

**Proceedings conducted through Video
conferencing by means of Cisco Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 11746-11776/Bail Power/Gaz/2020 dated 15/06/2020 (being the first link Court to the Court of Sh. Naveen Kumar Kashyap, Ld. ASJ (Central), Tis Hazari Courts, Delhi who is stated to be on leave today).

It is submitted by the Ld. Addl. PP for the State that the present application pertains to an FIR registered under the provisions of the POSCO Act, as such the present application be sent to the concerned court designated to deal with the said matters.

In these circumstances, let the present application be placed before the designated court dealing with the matters pertaining to POSCO Act for 10/07/2020.



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FIR No. 124/20

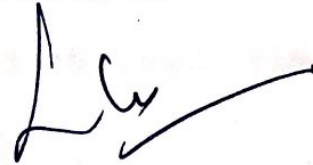
PS Paharganj

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In the meantime, SHO concerned shall file a parawise reply to the bail application and IO shall remain present on the next date of hearing.

Intimation be sent to the SHO concerned through all the electronic means.

Copy of this order be uploaded on the official website immediately.



(LOVLEEN)

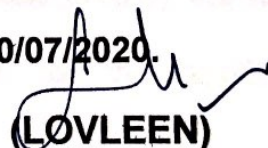
1st Link

PO MACT-02 (CENTRAL)

DELHI/06.07.2020 (K)

At this stage, it has been brought to my notice that reply to the bail application was sent by the IO concerned. Same shall be considered on the NDOH.

Put up on date already fixed i.e 10/07/2020.



(LOVLEEN)

1st Link

PO MACT-02 (CENTRAL)

DELHI/06.07.2020 (K)

**FIR No. 144/19
U/S 364A/392/34 IPC
PS Jama Masjid
State Vs. Sikander**

06.07.2020

At 12.45 P.M.

**Fresh interim bail application filed. It be checked
and registered.**

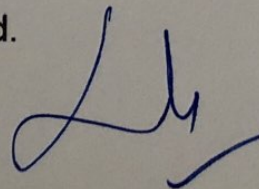
**Present : Sh. Pawan Kumar, Ld. Addl PP for the State.
Sh. Anand Parashar, Ld. Counsel for the
applicant/accused.
IO SI Vidyakar Pathak (D-3905) from PS Jama
Masjid in person.**

**Proceedings conducted through Video
conferencing by means of Cisco Webex Meet.**

The present bail application has been taken up in
pursuance to Order No. 11746-11776/Bail Power/Gaz/2020 dated
15/06/2020 (being the first link Court to the Court of Sh. Naveen Kumar
Kashyap, Ld. ASJ (Central), Tis Hazari Courts, Delhi who is stated to
be on leave today).

Reply to the bail application has been filed by the IO.

At the request of Ld. Counsel for the applicant/
accused, the matter stands adjourned.



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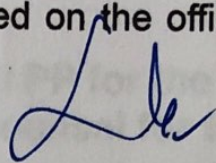
FIR No 144/19

PS Jang Masjid.

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Put up for consideration on **07/07/2020**, as requested by Ld. Counsel for the applicant/accused.

Copy of this order be uploaded on the official website immediately.



(LOVLEEN)

1st Link

PO MACT-02 (CENTRAL)

DELHI/06.07.2020 (K)

**FIR No. 75/20
U/S 392/411/34 IPC
PS Kotwali
State Vs. Mohd. Salman**

**06.07.2020
At 01.00 P.M.**

**Fresh bail application u/s 439 CrPC filed. It be
checked and registered.**

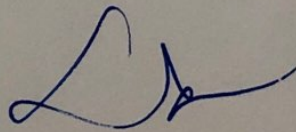
**Present : Sh. Pawan Kumar, Ld. Addl PP for the State.
Sh. Rajender Kumar, Ld. Counsel for the
applicant/accused.**

**Proceedings conducted through Video
conferencing by means of Cisco Webex Meet.**

The present bail application has been taken up in
pursuance to Order No. 11746-11776/Bail Power/Gaz/2020 dated
15/06/2020 (being the first link Court to the Court of Sh. Naveen Kumar
Kashyap, Ld. ASJ (Central), Tis Hazari Courts, Delhi who is stated to
be on leave today).

Reply to the bail application has not been filed by
the IO concerned. Let same be called from the SHO concerned.

At the request of Ld. Counsel for the applicant/
accused, put up on **08/07/2020**.



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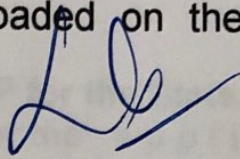
FIR No 75/20

PS Kotwali

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06.07.2020
At 12:15 P.M.
Intimation be sent to the SHO concerned through all the electronic means.

Copy of this order be uploaded on the official website immediately.



(LOVLEEN)

1st Link

PO MACT-02 (CENTRAL)

DELHI/06.07.2020 (K)

FIR No. Not Known
U/S Not Known
PS Pahar Ganj
State Vs. Sonu

06.07.2020
At 12.15 P.M.

Fresh bail application u/s 438 CrPC filed. It be

checked and registered.

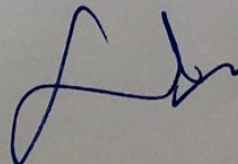
Present : Sh. Pawan Kumar, Ld. Addl PP for the State.
Sh.S.P.Sharma,Ld. Counsel for the applicant/
accused.

Proceedings conducted through Video
conferencing by means of Cisco Webex Meet.

The present bail application has been taken up in
pursuance to Order No. 11746-11776/Bail Power/Gaz/2020 dated
15/06/2020 (being the first link Court to the Court of Sh. Naveen Kumar
Kashyap, Ld. ASJ (Central), Tis Hazari Courts, Delhi who is stated to
be on leave today).

No response has been filed by the SHO concerned.

Let notice of this application be issued afresh to the
SHO concerned for 13/07/2020.



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Start to Sonu
FIR No - Not Known
Ps. Peharganj.

-2-

Intimation be sent to the SHO concerned through all the electrical means.

Copy of this order be uploaded on the official website immediately.

(LOVLEEN)

1st Link

PO MACT-02 (CENTRAL)

DELHI/06.07.2020 (K)

FIR No. 83/20
U/S 147/14149/188/186/353/436/269/270/34 IPC
PS Kashmere Gate
State Vs Anil Kumar

06.07.2020

At 01.10 P.M.

**Fresh bail application u/s 439 CrPC filed. It be
checked and registered.**

Present : Sh. Pawan Kumar, Ld. Addl PP for the State.
**Sh. S.K.Sharma, Ld. Counsel for the
applicant/accused.**

**Proceedings conducted through Video
conferencing by means of Webex Meet.**

The present bail application has been taken up in
pursuance to Order No. 11746-11776/Bail Power/Gaz/2020 dated
15/06/2020 (being the first link Court to the Court of Sh. Naveen Kumar
Kashyap, Ld. ASJ (Central), Tis Hazari Courts, Delhi who is stated to
be on leave today).

At the request of Ld. Counsel for the applicant/
accused, the matter stands adjourned.



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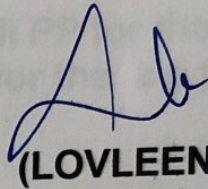
FIR No 83/20

PS Kashmir Gate

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Put up for consideration on **08/07/2020**, as requested by
Ld. Counsel for the applicant/accused.

Copy of this order be uploaded on the official website
immediately.



(LOVLEEN)

1st Link

PO MACT-02 (CENTRAL)

DELHI/06.07.2020 (K)

**FIR No. 109/20
U/S 380/457/120B/34IPC
PS Nabi Karim
State Vs. Mintoo @ Hosiyar**

**06.07.2020
At 01.15 P.M.**

**Fresh bail application u/s 439 CrPC filed. It be
checked and registered.**

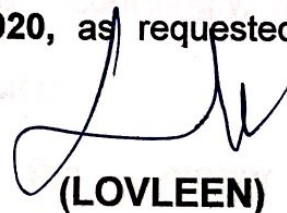
**Present : Sh. Pawan Kumar, Ld. Addl PP for the State.
Sh.P.K.Garg, Ld. Counsel for the applicant/
accused.**

**Proceedings conducted through Video
conferencing by means of Cisco Webex Meet.**

The present bail application has been taken up in
pursuance to Order No. 11746-11776/Bail Power/Gaz/2020 dated
15/06/2020 (being the first link Court to the Court of Sh. Naveen Kumar
Kashyap, Ld. ASJ (Central), Tis Hazari Courts, Delhi who is stated to
be on leave today).

It is submitted that charge-sheet has already been filed
in the court of Ld. MM. Let same be summoned for the NDOH.

Put up again on 08/07/2020, as requested by Ld.
Counsel for the applicant/accused.



**(LOVLEEN)
1st Link**

**PO MACT-02 (CENTRAL)
DELHI/06.07.2020 (K)**

**FIR No. 248/20
U/S IPC
PS Kotwali
State Vs. Rinkoo Verma**

06.07.2020

At 01.20 P.M.

**Fresh interim bail application filed. It be checked
and registered.**

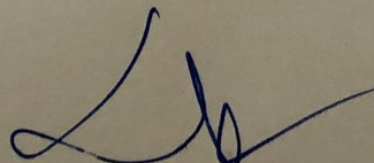
**Present : Sh. Pawan Kumar, Ld. Addl PP for the State.
None for the applicant/accused.**

**Proceedings conducted through Video
conferencing by means of Cisco Webex Meet.**

The present bail application has been taken up in
pursuance to Order No. 11746-11776/Bail Power/Gaz/2020 dated
15/06/2020 (being the first link Court to the Court of Sh. Naveen Kumar
Kashyap, Ld. ASJ (Central), Tis Hazari Courts, Delhi who is stated to
be on leave today).

It is submitted that mobile number of the counsel
for the applicant/accused is not available. Accordingly, he could
not be contacted through Video Conferencing.

In these circumstances, the matter stands
adjourned for **10/07/2020**.



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FIR No 248/20
PS Kotwali

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Copy of this order be uploaded on the official website
immediately.



(LOVLEEN)
1st Link
PO MACT-02 (CENTRAL)
DELHI/06.07.2020 (K)